

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**CA Nos.321/2019, 685/2019, IA
No.591/2020, 131/2021, 157/2021,
159/2021 & 324/2021**

IN

**CP (IB) No.223/Chd/Hry/2018
(Admitted matter)**

**Under Sections 60 (5), 66, 43 & 45
(2) of the Insolvency and
Bankruptcy Code, 2016 read with
Rule 11 of the National Company
Law Tribunal Rules, 2016.**

In the matter of:

Shri Amit Kansal.Applicant-Operational Creditor.

Versus

RP Basmati Rice Limited.Respondent-Corporate Debtor.

In view of Notification No.6/1/1-IH(I)-2021/8121, dated
12.06.2021 of the Chandigarh Administration, Home Department regarding
declaration of public holiday on 14.06.2021 on account of Martyrdom day
of Shri Guru Arjun Dev Ji, the matter is adjourned to 18.06.2021.

Sd/-
Court Officer.

June 15, 2021

AK